

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1129
TO BE ANSWERED ON 22ND JULY, 2016**

MEDICAL RECORD OF PATIENTS

1129. ADV. M. UDHAYAKUMAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government/MCI has notified any regulations making it obligatory for the hospitals to maintain medical record and provide patient access to it;
- (b) if so, the details thereof;
- (c) whether Indian Medical Association taking cognizance of the above regulation have asked the doctors and hospitals to provide a copy of case record to patient or his/her legal representative; and
- (d) if so, the details thereof and step taken in this regard for strict compliance of the above regulation?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 under clause 1.3 'Maintenance of **Medical Records**' provides as follows:

Clause 1.3.1 "Every physician shall maintain the medical records pertaining to his / her indoor patients for a period of 3 years from the date of commencement of the treatment in a standard proforma laid down by the Medical Council of India.

Clause 1.3.2. If any request is made for medical records either by the patients / authorised attendant or legal authorities involved, the same may be duly acknowledged and documents shall be issued within the period of 72 hours".

(c) & (d): Indian Medical Association (IMA) is not a Government body and hence no such information is available with the Government.